

**GOVERNMENT OF INDIA  
MINISTRY OF HEALTH AND FAMILY WELFARE  
DEPARTMENT OF HEALTH AND FAMILY WELFARE**

**LOK SABHA  
STARRED QUESTION NO. \*214  
TO BE ANSWERED ON THE 13<sup>TH</sup> FEBRUARY, 2026**

**IRREGULARITIES IN AB-PMJAY**

**\*214. SHRI LAVU SRI KRISHNA DEVARAYALU:**

Will the **MINISTER OF HEALTH AND FAMILY WELFARE** be pleased to state:

(a) whether the Government has received cases/complaints of irregularities or violations done by hospitals in Andhra Pradesh under the Ayushman Bharat Pradhan Mantri Jan Arogya Yojana (PM-JAY) scheme;

(b) if so, the details thereof alongwith the nature of such violations;

(c) the details of actions taken against such hospitals in the said State, specifically the total number of hospitals de-empanelled, suspended or penalised along with the amount of penalty levied, during the last five years, district-wise;

(d) the details of the specific methods and technologies employed by the National Anti-Fraud Unit (NAFU) to detect and prevent fraudulent activities under the scheme; and

(e) the details of the coordination mechanism adopted by NAFU with the State Anti-Fraud Units (SAFU) in terms of data sharing, investigation protocols and real-time monitoring to ensure timely identification and action against fraudulent entities?

**ANSWER  
THE MINISTER OF HEALTH AND FAMILY WELFARE  
(SHRI JAGAT PRAKASH NADDA)**

(a) to (e) A Statement is laid on the Table of the House.

**STATEMENT REFERRED TO IN REPLY TO LOK SABHA  
STARRED QUESTION NO. 214 \* FOR 13<sup>TH</sup> FEBRUARY, 2026**

(a) to (e) Ayushman Bharat - Pradhan Mantri Jan Arogya Yojana (AB-PMJAY) is governed on a zero-tolerance approach towards fraud. National Anti-Fraud Unit (NAFU) uses AI/ML-based automated triggers to flag unusual claim patterns such as duplicate entries, inflated procedures, or misuse of patient identity, etc. Regular capacity-building workshops and field-level training sessions are conducted to strengthen the overall anti-fraud framework of AB-PMJAY.

NAFU works in close coordination with the State Anti-Fraud Units (SAFU) to investigate and take action against cases of fraud. Cases flagged as suspicious by the automated triggers are routed to the respective State Health Authorities for adjudication. Appropriate actions including suspension, issuance of show cause notices, warning letter, de-empanelment of hospitals, levying penalty lodging of FIRs are taken against fraudulent entities.

In Andhra Pradesh, 3 hospitals have been de-empanelled, 59 hospitals suspended and 360 hospitals have been levied penalty amounting to Rs. 39.23 crore during the last five years for various violations. The district-wise details of such action taken are at **Annexure**.

**Annexure****District-wise detail of action taken against hospitals in the State of Andhra Pradesh during the last five years (FY 2020-21 to FY 2024-25)**

<b>District</b>	<b>Total number of hospitals on which penalty has been levied</b>	<b>Total amount of penalty levied (Rupees in crore)</b>	<b>Number of hospitals suspended</b>	<b>Number of hospitals de-empanelled</b>
ANAKAPALLI	2	0.02	-	-
ANANTHAPURAMU	22	1.74	6	-
ANNAMAYA	6	0.04	-	-
CHITTOOR	6	0.21	-	-
DR. BR AMBEDKAR KONASEEMA	8	0.01	-	-
EAST GODAVARI	17	0.31	14	-
ELURU	3	0.27	1	-
GUNTUR	30	11.90	4	-
KAKINADA	14	0.37	-	-
KRISHNA	1	0.01	1	-
KURNOOL	27	6.58	2	-
NANDYALA	3	0.19	1	-
NTR	22	0.40	-	-
PALNADU	23	0.76	1	1
PRAKASAM	13	0.12	1	-
SPSR NELLORE	23	1.14	1	-
SRI SATHYA SAI	6	0.68	-	1
SRIKAKULAM	8	0.16	-	-
TIRUPATI	33	0.95	1	1
VISAKHAPATNAM	52	11.39	4	-
VIZIANAGARAM	2	0.07	-	-
WEST GODAVARI	15	0.15	2	-
YSR KADAPA	24	1.78	20	-

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